

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 86410 of 2013

[Arising out of Order-in-Appeal No. BC/440/BEL/2012-13 dated 29.11.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai-III]

Vardhman Export
586 A, Mody Estate,
LBS Marg, Ghatkopar (W),
Mumbai-400 086

.....Appellant

VERSUS

Commissioner of CGST & Central Excise,Respondent
Belapur
1st Floor, C.G.O Complex,
CBD Belapur,
Navi Mumbai-400 614

APPEARANCE:

None for the Appellant.

Shri Amrendra Kumar Jha, Deputy Commissioner, Authorised
Representative for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 86799/2023

Date of Hearing: 09.10.2023

Date of Decision: 09.10.2023

PER: BENCH

None for the Appellant, as has been the case in the last three occasions
after notice for its appearance on 06.04.023 was sent.

2. Learned Authorised Representative is present.

3. It seems that Appellant is no more interested to pursue its appeal further. Consequently we dismissed the appeal for default and non-prosecution as per provision contained in Rule 20, of the CESTAT (procedure) Rules, 1982.

(Dictated and pronounced in the open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Kajal